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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III Judicial Department

THE HIGH COURT OF KERALA NOTIFICATION

No. D1-69978/2010. 7th March 2017.

Sub:—Nomenclature of cases—Original Petitions relating to International Commercial Arbitration—Reg.

Ref:—High Court Notification No. D1 (A) 2010/1998, dated 11-4-2003.

In partial modification of the notification cited, the High Court of Kerala hereby notifies that the Original Petitions filed in the High Court under the provisions of the Arbitration and Conciliation Act, 1996 relating to International Commercial Arbitration shall be numbered as Original Petition (International Commercial Arbitration) [OP (ICA)] with effect from 1-3-2017.

By order,

ASHOK MENON,
Registrar General.

Kochi-682 031.

In the Court of the Chief Judicial Magistrate, Thodupuzha, Muttom

NOTIFICATION

No. AI-23/2016. 7th March 2017.

Sub:—Judl. Dept.—Appointment of Judicial I Class Magistrate—Defining local jurisdiction — Notification—Issued — Reg.

Ref:—(1). G. O. (Ms) Nos. 186, 187 & 188/2016/ Home dtd. 29-6-2016

(2). Order No. B1(A) -61/2016 dated 23-2-2017 of Hon'ble High Court of Kerala.

(3). Sec. 14 (1) of Crl. Procedure Code.

In exercise of the powers conferred upon the undersigned as per section 14 (1) of the Criminal

Procedure Code, the Chief Judicial Magistrate, Thodupuzha hereby defines the local areas within which the Magistrate mentioned in column No. 2 may exercise all or any of the powers which he has been invested under the Code with effect from the date of his taking charge.

<i>Sl. No.</i>	<i>Name of Judicial Officer</i>	<i>Name of Court</i>	<i>Name of Police Station limits over which the Magistrates mentioned in column No. 2 may exercise the power as Judicial Magistrates of the First Class</i>
1	Sri C. Ubaidulla	Judicial I Class Magistrate, Devikulam	I & II Class Jurisdiction over the Police Stations limits of Devikulam, Munnar, and Marayoor

(Sd.)

Chief Judicial Magistrate.

**Office of the Chief Judicial Magistrate,
Thrissur**

NOTIFICATION

No. B3-8532/2016.

17th August 2016.

Sub:—Judiciary—Appointment of Judicial Magistrates of the First Class—Notification—Reg.

Ref:—(1). Order No. B1-(A)-61/2016 dated 16-12-2016 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by the sub-section (1) of Section 14 of the Code of the Criminal Procedure 1973 (Act 3 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas shown in Column No. II within which the persons mentioned in Col. No. I of the schedule hereunder may exercise all or any of the powers which may be invested under the code from the date of taking charge.

SCHEDULE

<i>Column No. I</i>		<i>Column No. II</i>
<i>Sl. No.</i>	<i>Name of Officer</i>	<i>Name of Police Station</i>
1	Sri N. Remesh, Judicial Magistrate of the First Class III, Thrissur	1. Ollur 2. Mannuthy 3. Peechi 4. Railway P. S. (2nd class power)s

(Sd.)

Chief Judicial Magistrate.